



2026:AHC:21727

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 7359 of 2024

Vivek Kumar Tripathi And 171 Others

.....Petitioner(s)

Versus

State Of Up And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shailja Kant Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri S.K. Tripathi, learned counsel for the writ petitioners as well as Sri S.K. Pal, learned Additional Chief Standing Counsel for the State.

2. Sri S.K. Pal, learned Additional CSC has made a statement at bar that he is possessed with the instructions and he is in a position to argue the matter and he does not propose to file any affidavit, the writ petition be decided on the basis of the documents available on record. With the consent of the parties, the writ petition is being decided at the fresh stage.

3. The case of the writ petitioners is that the they were appointed as Constable of the year 2015 batch. According to the writ petitioners, they were passed the examination conducted by the U.P. Police Recruitment and Promotion Board and thereafter, verification certificates came to be issued to the writ petitioners for basic training at District Gorakhpur on 02.12.2015. All the petitioners reported on 02.12.2015 at Police Lines, Gorakhpur for JTC (Joining Training Course). The petitioners submitted their JTC (Joining Training Course) from 02.12.2015 to 28.12.2015 and with regard to petitioners no. 1 to 169 who are male Constables they were sent to Police Lines, Deoria and petitioners No. 169 to 172 female candidates were sent to Police Lines, Sahjahanpur for RTC (Reserve Training Course) on 28.12.2015. According to the writ petitioner, after reporting at Police Lines, Gorakhpur, the petitioner deposited the advance fee of Rs. 3,000/- on 02.12.2015 and the petitioner no. 69 took one day

leave for brother marriage that even after reporting on 02.12.2015 for JTC (Joining Training Course) at Police Lines, Gorakhpur by the petitioner. The Reservation Inspector of Police Lines, Gorakhpur recorded the reporting of the petitioner on 28.12.2015 in the GD as well as Hindu August Pustika.

4. Aggrieved against the same, the writ petitioner preferred a representation for considering their training from 02.12.2015 instead of 28.12.2015 and for pay/salary for the period from 02.12.2015 to 27.12.2015. On the said representation, an investigation came to be conducted and an inquiry report was submitted on 24.04.2023.

5. Prayer in the present petition is for direction to the third respondent, Additional Director General of Police (Karmik), U.P., Lucknow to consider the date of JTC (Joining Training Course) reporting of petitioners as 02.12.2015 instead of 28.12.2015 in pursuance of the report dated 24.04.2023 of the fifth respondent, Superintendent of Police, South, Gorakhpur.

6. Learned Additional CSC submits that the claim of the writ petitioner shall be decided at the very first instance by third respondent, Additional Director General of Police (Karmik) D.G.P. Headquarters, Police Bhawan, Shaheed Path, Signature Building, Gomti Nagar Extension, Lucknow, U.P.

7. Considering the submission so made across bar and after perusing the record, the Court is of the opinion that the matter needs to be decided at the first instance by the third respondent, Additional Director General of Police (Karmik) D.G.P. Headquarters, Police Bhawan, Shaheed Path, Signature Building, Gomti Nagar Extension, Lucknow, U.P. thus, the writ petitioner may approach the third respondent, Additional Director General of Police (Karmik) D.G.P. Headquarters, Police Bhawan, Shaheed Path, Signature Building, Gomti Nagar Extension, Lucknow, U.P. by **20.02.2026** while filing the comprehensive representation, self attested copy of the writ petition and certified copy of the order on which the third

respondent shall decide the claim of the writ petitioner in the light of the report dated 24.04.2023 within a period of two months, thereafter.

8. With the aforesaid observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 30, 2026

Rajesh